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CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH

Original Application No: 786/88

Transfer Application No:

DATE OF DECISION 9.11.1993

Shri M.R.Udapurkar. Petitioner

Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

Shri M.G.Bhangade.

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,

The Hon'ble Shri N.K.Verma, Member(A).

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not? M
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal? M

  
(M.S.DESHPANDE)  
VICE-CHAIRMAN

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No.786/88.

Shri M.R.Udapurkar.

..... Applicant.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri N.K.Verma, Member(A).

Appearances:-

Applicant present in person.

Respondents by Shri M.G.Bhangade.

Oral Judgment:-

¶Per Shri M.S.Deshpande, Vice-Chairman Dt. 9.11.1993.

Heard the applicant in person and Shri Bhangade, counsel for the Respondents.

2. The relief claimed by the applicant by the present application is to set aside the letter dt.22.3.88 sent by the Respondent No.3 as well as the show cause notice dt. 28.4.1988 sent by the 1st Respondent after altering the seniority earlier fixed on 13.9.1983, to set aside the order dt.12.8.1988 and a direction to the Respondent No.1 to maintain the position as was decided by the earlier letter dt. 13.9.1983, for payment of arrears from 16.8.1976 under F.R. 27 and damages.

3. Identical reliefs were sought by the applicant Shri A.W.Sheikh in O.A. No.785/88. The applicant had made similar representations as were made by the applicant in O.A. No.785/88, and they were decided but without a speaking order. The order that we had made in that case would be <sup>the</sup> proper order to make in this case also and we therefore, set aside the orders rejecting the applicant's representations and refusing <sup>the</sup> pay of the applicant and effecting the recovery of arrears and direct the Respondents to give a fresh hearing to the

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applicant within one month and decide the applicant's representation. If the applicant becomes entitled to any monetary benefits, those benefits shall be given to the applicant within one month from the date of the order deciding the application and payment within two months thereafter. Liberty to the applicant to move the Tribunal should he feels aggrieved by the order passed finally.

N.K.Verma  
(N.K.VERMA)  
MEMBER(A)

(M.S.DESHPANDE)  
VICE-CHAIRMAN

B.